

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

CIRCULAR

No: 15

Dated: 01.12.2015

Hon'ble the Chief Justice of the High Court of Jammu and Kashmir desires to keep himself posted with the following information:

- 1) The number of cases disposed of by each Principal District & Sessions Judge, on each working day.
- 2) The number of cases disposed of, on each working day, by each Judicial Officer serving, as such, within his/her jurisdiction.
- 3) Time of sitting and rising on every occasion of each Court on every working day.

His Lordship desires that this information be sent by each Principal District & Sessions Judge to the Chief Justice's Secretariat every weekend with his/her comments, if any. Further Principal District & Sessions Judge, may send any needful information regarding his/her Court and those subordinate to him/her.

Any deviation of this circular will be construed to mean disobedience and lack of control of office and shall be reflected in the Annual Confidential Rolls of the concerned Judicial Officers.

By Order


(M. K. Hanjura)

Registrar General

Dated : 01.12.2015

No. 20690-70/EGS

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of His Lordship.
2. Registrar Judicial, High Court of J&K, Jammu/Srinagar, for information.
3. All the Principal District & Sessions Judges, for information and necessary action, with the request to circulate the same among all the Judicial Officers in their respective districts for its strict compliance.


Registrar General

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

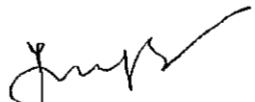
CIRCULAR

No: 14

Dated: 01.12.2015

It is impressed upon all the Judicial Officers of the State of Jammu and Kashmir to ensure that in the monthly, quarterly, half yearly and yearly work done statements required to be sent to the Registrar General, High Court of J&K immediately after the expiry of the month, quarter, half year and year, the Miscellaneous Petitions shall be numbered in seriatim only with reference to the particular main case. For example, if one Miscellaneous Petition (MP) is filed in the main case, the same shall be numbered as MP No.1 of 2015 in that case. In case more than one MPs are filed the same shall be numbered as MP No.1 of 2015, MP No.2 of 2015, MP No. 3 of 2015 etc. Giving separate and independent running numbers for the Miscellaneous Petitions shall be done away with hereafter. This shall be done with effect from the 1st day of December, 2015."

By Order

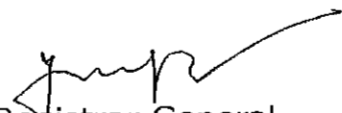

(M. K. Hanjura)
Registrar General

Dated : 01.12.2015

No. 20217-41/AS

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of His Lordship.
2. Registrar Judicial, High Court of J&K, Jammu/Srinagar, for information and necessary action.
3. All the Principal District & Sessions Judges, for information and necessary action, with the request to circulate the same among all the Judicial Officers in their respective districts for its strict compliance.


Registrar General

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